

dustrial Tribunals as and when considered necessary. The Industrial Disputes (Amendment) Act, 1982 provides for time bound disposal of disputes. The norms of disposal of disputes have been laid down.

**Lkenc?s to Recruit workmen for iitunL
gration Abroad**

773. SHRI V. GOPALSAMY; Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) the number of applicants who have applied for grant of licences under the new law and the rules made thereunder to recruit workmen for immigration abroad;

TM

(b) the deposits received from them; and

(c) how many licences have been issued so far?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR);

(a) 1669 firms/individuals have so far applied for region!

(b) As per the provisions of the Emigration Act and Rules, 1983, an amount equivalent to Rs. 10.58 crores has been received from 700 recruiting agents already given registrations with a view to ensure due performance of the terms and conditions of the registration certificate, for securing compliance with the provisions of the Emigration Act and Rules made thereunder, and for meeting expenses that may arise due to possible repatriation to India of any of the emigrants who may have been recruited by the recruiting agent.

(c) So far 700 certificates of Registration have been issued.

Preformancce of Haldia Fertilizer project

774. SHRI RAM NARESH KUSHAWAHA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that the performance of the Haldia Fertilizer Project has been persistently dismal for the last several years;

(b) if so, what are the details thereof stating its performance during the last three years year-wise, the loss suffered and the reasons for the continuous dismal performance of the plant; and

(c) the steps taken by Government to improve the situation?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI R. C. RATH);

(a) and (b) The project is in the stage of pre-commissioning and trial production. Due to large number of teething troubles and failure of equipments, commercial production has been delayed. Since the plant has not gone into commercial production, the question of profit and loss for the plant does not arise.

(c) Constant efforts have been and are being made to identify and rectify the defects found during the commissioning process of different plants.

Third wage board for journalists

775. MISS SAROJ KHAPARDE: Will the Minister of LABOUR AND REHABILITATION be pleased to state;

(a) whether it is a fact that the Indian Federation of Working Journalists in a recent session held at Ayodhya in June, 1984, demanded the constitution of the third wage board for journalists; and

(b) if so, the action being taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR);

(a) Yes, Sir.

(b) There is no proposal at present to constitute a wage board for newspaper employees.